

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

O.A No. 385 of 2003

Jabalpur, this the 24th June 2003.

Hon'ble Mr. D.C.Verma, Vice Chairman (J)
Hon'ble Mr. A.K.Bhatt, Member (A)

Smt. Neelu Sahu
W/o. Shri Pramod Sahu
Aged about 33 years
R/o. 1, Ashok Colony, Khirahni
Phatak Road Katni (M.P.). Applicant
(Advocate & Mr. Shobhitaditya)

Versus.

1. Kendriya Vidyalaya Sangathan,
Through its Commissioner
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi -16.
- 2, Principal,
Kendriya Vidyalaya,
Ayodh Nirman Katni (M.P.).
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Jabalpur (M.P). .. Respondents

(Advocate :

ORDER (ORAL)

Per : Hon'ble Mr. D.C. Verma, Vice Chairman (J)

By this OA, the applicant has challenged the order of transfer dated 31st March 2003 (Annexure A-2) by which the applicant has been transferred from Katni to Dhana. Consequently, the applicant was relieved on 7-4-2003 (copy at Annexure A-3). A representation by the applicant on 9th April 2003 (copy at Annexure A-4) has not been decided by the respondents till date.

2. Learned counsel for the applicant has taken various grounds to challenge the order of transfer and also submitted that the Tribunal has, in similar matter in OA No. 211/2003 in Re. Maya Shrivastava v/s. Union of India & Ors. vide order dated 9-4-2003, directed the applicant to make a representation against the transfer order and it was also provided that till the disposal of the representation, the applicant may not be compelled to join the new place of posting.

3. Counsel for the applicant has been heard and pleadings on record has been perused. The applicant stands relieved vide order dated 7-4-2003. A representation dated 8-4-2003 has not been decided by the respondents till date. The OA can be decided by giving a direction to the respondents to decide the representation by taking sympathetic view in the matter after considering various other relevant circumstances.

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Accordingly, this OA is disposed of with a direction to the respondents to decide the representation (Annexure A-4) by reasoned and speaking order and to give intimation to the applicant about the decision taken on the representation. It is also provided that till the disposal of the representation, the applicant shall not be compelled to join the new place of posting.

Arvind

(A.K.BHATT)
MEMBER (A)

D.C. Verma

(D.C.VERMA)
VICE CHAIRMAN (J)

NK

प्रक्रिया संख्या/नंगा.....
प्रतिलिपि द्वारा.....
(1) सहिय, जटा (जटा) विवरण द्वारा.....
(2) आदेक (आदेक) विवरण द्वारा.....
(3) प्रत्ययी शी/का विवरण द्वारा.....
(4) व्यापक, दोषात्मक विवरण द्वारा.....
संस्करण एवं अवधारणा द्वारा.....
Shobhitlal Ty - Ad
BSP no 3 with Pcl 10 -

Rajinder
उपर संकेत

Tosued
on 25.6.03
by